

THE DELHI ADMINISTRATION (AMENDMENT) ACT, 1983

NO. 9 OF 1983

[31st March, 1983.]

An Act to amend the Delhi Administration Act, 1966.

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Delhi Administration (Amendment) Act, 1983.

(2) It shall be deemed to have come into force on the 2nd day of January, 1983.

Amendment of section 3.

2. In the Delhi Administration Act, 1966 (hereinafter referred to as the principal Act), in section 3, for sub-section (5), the following sub-section shall be substituted, namely:—

(5) For the purposes of this section and section 4, the expression "population" means the population as ascertained at the last preceding census of which the relevant figures have been published:

Provided that the reference in this sub-section to the last preceding census of which the relevant figures have been published shall, until the relevant figures for the first census taken after the year 2000 have been published, be construed as a reference to the 1971 census.

Amendment of section 4.

3. In section 4 of the principal Act, after sub-section (5), the following sub-section shall be inserted, namely:—

"(6) For the removal of doubts, it is hereby declared that until the relevant figures for the first census taken after the year 2000 have been published, it shall not be necessary to readjust the division of Delhi into constituencies under this section."

Repeal and saving.

4. (1) The Delhi Administration (Amendment) Ordinance, 1983, is hereby repealed. 1 of 1983.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.